

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.125/91

Gajanan Govindrao Ladikar,
Packer,
c/o Additional Director,
Central Govt. Health Scheme,
Civil Lines,
Nagpur - 440 001. .. Applicant

vs.

1. Union of India
through
Secretary,
Ministry of Health &
Family Welfare,
Department of Health(C.G.H.S.),
Nirman Bhavan,
New Delhi - 110 011.
2. The Director General of Health
Services,
Central Govt. Health Scheme,
Nirmah Bhavan,
New Delhi - 110 011.
3. The Secretary,
Ministry of Personnel, Public
Grievances, Pension, Training
and Administrative Reforms,
Department of Personnel & AR
(Establishment Group-D),
North Block, New Delhi - 110 011.
4. The Additional Director,
Central Government Health Scheme,
Civil Lines,
Nagpur - 440 001.
and 4 others. .. Respondents

Counsel: Hon'ble Shri Justice U.C.Srivastava,
Vice-Chairman.

Hon'ble Shri P.S.Chaudhuri,
Member(A)

ORAL JUDGMENT:
(Per U.C.Srivastava, Vice-Chairman)

Date: 9-7-1991

Heard Mr.Harihara Iyer, learned counsel
for the applicant and Mr.Ramesh Darda, learned counsel
for the respondents.

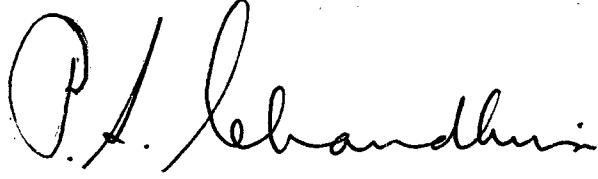
2. The applicant who rose from the
status of Peon has certain grievances in the
matter of appointment inasmuch as he says that
those who were junior to him have been given
clear appointment but he was not given clear

(3)

appointment and subsequently reverted also. on 31.8.90
That is why he made a representation ~~to~~ to the
higher authorities and the higher authorities
sitting tight on the matter and his representation
dated 31.8.1990 is not yet disposed of taking
into consideration his pleas and grievances.
The grievance of the applicant in this behalf
appears to be quite justified as the reliefs
which he claims can also be given by the
superior authority in case his grievance is
found genuine.

3. Consequently we direct the
appellate authority i.e. The Director General
of Health Service to dispose of the representation
filed by the applicant on 31-8-1990 within a
period of two months from the date of communication
of this order taking into consideration the
pleas and grievances of the applicant.

4. With this observation the application
is disposed of finally with no order as to costs.



(P.S.CHAUDHURI)
Member(A)



(U.C.SRIVASTAVA)
Vice-Chairman